

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH C: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER
ITA No.7213/Del/2018
Assessment Year : 2015-16**

**Asha Garg,
KA-58, Kavi Nagar,
Ghaziabad,
Uttar Pradesh-201001
PAN-ACWPG9245K
(Appellant)**

**Vs. DCIT,
Circle-1,
Income Tax Officer,
CGO Complex, Ghaziabad,
Uttar Pradesh-201001
(Respondent)**

Appellant by : Sh. Ramit Kakkar, Advocate
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **25.02.2021**
Date of pronouncement : **25.02.2021**

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Ghaziabad, dated 31.08.2018.

2. The learned counsel for the assessee, vide its letter dated 20.02.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to

the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both then sides on conclusion of Virtual Hearing on 25th February, 2021.

Sd/-

**(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(R.K. PANDA)
ACCOUNTANT MEMBER**

By Order

Assistant Registrar,
ITAT, Delhi